

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no.180 of 2012 & IA 319 of 2012 and  
Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013**

**Dated: 8<sup>th</sup> July, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Appeal no.180 of 2012 & IA 319 of 2012**

**Shell India Markets Pvt. Ltd. .... Appellant (s)**

**Versus**

**Indian Oil Corporation Ltd. & Ors. ... Respondent (s)**

Counsel for the Appellant (s): Mr. Jay Savla, Adv. ,  
Mr. Prabhat K.C. , Adv.  
Ms. Renuka sahu, Adv.

Counsel for the Respondent(s): Mr. Abhinav Vashisht, Sr.Adv.,  
Mr.Rajat Navet, Adv. for R-1 to R-3  
Mr. R.Sasiprabhu, Adv. for Reliance  
Industries,  
Mr.Vijay Kumar for R-5  
Mr.Prashant Bezboruah , Adv. for R-6,

**Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013**

**Reliance Industries Ltd. & Ors. .... Appellant (s)**

**Versus**

**Indian Oil Corporation Ltd. & Ors. ... Respondent (s)**

Counsel for the Appellant (s): Mr.Vaidyanathan, Sr.Adv.  
Mr. R. Sasiprabhu and  
Mr. Somiran Sharma, Adv.

Counsel for the Respondent(s): Mr. Abhinav Vashisht, Sr.Adv. and  
Mr.Rajat Navet, Adv. for R-1 to R-3  
Mr. Jay Savla, Adv.,  
Mr.Prabhat K.C. Adv and  
Ms.Renuka Sahu for R-7,

Mr. Vijay Kumar, Adv. for R-5  
Mr. Prashant Bezboruah, Adv. for R-6,

**ORDER**

The Learned Senior Counsel, Mr. Abhinav Vashisht appearing for R-1 to R-3 have finished the arguments and is, hereby, directed to file his respective Written Submissions on or before 01<sup>st</sup> August, 2013 after serving copy on the other side.

The Appellant is directed to file the Reply Written Submissions on or before 05<sup>th</sup> August, 2012 after serving copy on the other side.

Post the matter for hearing in both the appeals on **07.08.2013 & 08.08.2013 at 2.30 P.M.**

**(Nayan Mani Borah)**  
**Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

pr/rt